

faculty have increased greatly. This, we feel, would actually bring in a lot more good brains and talent who would be interested in teaching itself.

Sir, as far as research is concerned, we are seized of the fact that we need to step up our allocation for research. But let me emphasise here, that, around anywhere between 0.8 per cent of the GDP, is the contribution towards research. But out of 0.8 per cent, 80 per cent is public funding. So, there is a lot more that needs to come from the private sector itself.

However, Sir, India's contribution to the world share of scientific production has definitely increased from 2.1 per cent in 1999 to around 2.3 per cent in 2004. The contribution of Indian research investments made in the world has growth from 1.66 per cent to around 2.2 per cent between 2002 and 2007. So, we are definitely increasing our contributions towards research and I don't think it is very grim from what we see.

हाइब्रिड बी.टी. कॉटन बीजों से कम उत्पादन होना

*242. श्री राम जेठमलानी : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विदेशी कंपनियों से संबद्ध स्वदेशी कंपनियों द्वारा बेचे गए हाइब्रिड बी.टी. कॉटन बीजों से देश के अनेक भागों में उक्त कंपनियों की अपेक्षाओं के अनुरूप उत्पादन नहीं हो पाया है;

(ख) यदि हाँ, तो तत्संबंधी तथ्य क्या हैं;

(ग) क्या इस संबंध में 'बेयर क्राप साईंस' की भारतीय इकाई को दंडित भी किया गया है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और उक्त बीजों के प्रयोक्ताओं को इससे कितना नुकसान हुआ है?

कृषि मंत्री (श्री शरद पवार) : (क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) राज्य सरकार द्वारा दी गई रिपोर्ट के अनुसार, महाराष्ट्र के धुले जिले तथा मध्य प्रदेश के खारगौन जिले में बेयर बायो साईंस प्राइवेट लिमिटेड द्वारा उत्पादन तथा विपणन किए गए संकर "सरपास 1037" बीजी II में पैदावार क्षति के संबंध में किसानों ने शिकायत की है।

(ग) और (घ) महाराष्ट्र में जांच पड़ताल के बाद यह पाया गया था कि किसानों को 44,77,672 रु. के बराबर नुकसान झेलना पड़ा है तथा सक्षम प्राधिकारी द्वारा बेयर बायो साईंस प्राइवेट लिमिटेड को प्रभावित किसानों को क्षतिपूर्ति के रूप में इतनी ही राशि के भुगतान के निर्देश दिए गए। कंपनी के द्वारा मामले को चुनौती दी गई तथा अब यह मामला मुंबई उच्च न्यायालय में विचाराधीन है।

मध्य प्रदेश के मामले में किसानों ने खारगौन के जिला उपभोक्ता फोरम में 520 मामले दर्ज कराए थे तथा फोरम द्वारा 15,500 रु. प्रति पैकेट बीटी कपास बीच के राहत आदेश जारी कर किसानों के पक्ष में 331 मामलों का निपटान किया जा चुका है। बेयर बायो साईंस प्राइवेट लिमिटेड ने आदेश के खिलाफ राज्य उपभोक्ता फोरम में अपील की है।

Low production by hybrid Bt. cotton seeds

†*242. SHRI RAM JETHMALANI : Will the Minister of AGRICULTURE be pleased to state:

(a) whether hybrid Bt. cotton seeds sold by the indigenous companies, associated with foreign entities, have not been able to produce as per the companies' expectations in many parts of the country;

† Original notice of the question was received in Hindi.

- (b) if so, the facts thereof;
- (c) whether Indian unit of Bayer Crop Science has been punished in this regard; and
- (d) if so, the details thereof and the loss borne by the users of said seeds?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR) : (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) As reported by State Government, farmers have complained in Dhule district of Maharashtra and Khargone district of Madhya Pradesh regarding yield losses in hybrid “Surpass 1037” BG II produced and marketed by Bayer Bio Science Private Limited.

(c) and (d) After investigation in Maharashtra, it was found that farmers suffered losses estimated to the tune of Rs. 44,77,672/- and the competent authority directed Bayer Bio Science Private Limited to pay the compensation of like amount to the affected farmers. The matter has been challenged by the company and is now subjudice before Mumbai High Court.

In case of Madhya Pradesh, farmers had filed 520 cases in District Consumer Forum, Khargone and 331 cases have been settled by the Forum in favour of the farmers by ordering a relief of Rs. 15,500/- per packet of Bt. cotton seed. Bayer Bio Science Private Limited has gone in appeal against the order in the State Consumer Forum.

MR. CHAIRMAN : Question 242. ...(*Interruptions*)...

SHRI SITARAM YECHURY : I beg your indulgence, Sir. ...(*Interruptions*)...

MR. CHAIRMAN : No, no. This is not an open discussion. ...(*Interruptions*)... Please. This is not an open discussion.

SHRI SITARAM YECHURY : Sir, I know I am doing something improper. I seek your indulgence for doing something improper because today elections are taking place to our House in the State of Jharkhand.

MR. CHAIRMAN : That is not the subject on the agenda. This is Question Hour.

SHRI SITARAM YECHURY : No, no. There is a ‘Breaking News’ coming about large-scale horse-trading there, Sir. We just want to express our concern. Our colleagues who come to this House should not come tainted with such allegations and this concern should be expressed by the House.

श्रीशिवानन्द तिवारी : दो करोड़ रुपया पकड़ा गया कल ...(*व्यवधान*)... यह अपमान है सदन का ...(*व्यवधान*)... दो करोड़ रुपया कैडिडेट के पास पकड़ा गया ...(*व्यवधान*)... इन्कम टैक्स डिपार्टमेंट ने पकड़ा ...(*व्यवधान*)...

MR. CHAIRMAN : Please sit down now. Question 242.

SHRI RAM JETHMALANI : Sir, the answer given by the hon. Minister does not give any indication of the very serious situation that has arisen.

First of all, Sir, there has been widespread insolvency. The loss estimated is about Rs. 20,000 crores. Farmers are committing suicide as a result of this.

I want to ask, Sir, whether there is any mechanism with the Ministry of Agriculture in collaboration with our meteorological units to warn the farmers about the future weather conditions so that they should avoid these prolific losses that have taken place as a result of bad investment. Have you any system by which you consult the meteorological stations and inform our farmers as to what the state of rainfall is going to be.

SHRI SHARAD PAWAR : Sir, there is a regular practice to provide information about the weather conditions in the regional languages practically in all the States so that farmers can understand as to what will be the overall situation in the next 24 to 48 hours. A lot of farmers are regularly paying attention to this particular announcement through All-India Radio and television, both.

SHRI RAM JETHMALANI : Has the Ministry any larger scheme for trying to see that this kind of a crop is shifted to regions which have a bountiful rainfall rather than these areas where the rainfall is probably known to be very, very scarce?

SHRI SHARAD PAWAR : There are two cases. First is about Maharashtra and the second is about Madhya Pradesh. The name of the district where this type of problem was seen, and, certain farmers have been affected, is Dhule. It is not a District, where there is sufficient rain, and, the average rain in that particular region is limited. The name of the Tehsil is Shirpur, and, in Shirpur, generally, the rainfall is between 15 to 20 inches, not beyond that. In that particular period, there was excessive rain, and, that is why, the crop was affected. That type of information we have got.

Secondly, in Madhya Pradesh, Khargone is also not a District where people see heavy rain regularly. In that particular period, there was a heavy rain and the crop was affected. But if we see the total area under the Bt. cotton in this entire Dhule, Khargone and nearby District, the crop was not affected. It was affected in the limited area.

PROF. M.S. SWAMINATHAN : Mr. Chairman, Sir, I think, it is not a matter limited to a particular company mentioned in the question, it is fairly widespread. Small farmers, with inadequate capacities for taking risks, are going in for costly seeds. Sir, a Committee, which I chaired, on Agricultural Biotechnology, recommended to the Minister in the year 2004 that all companies should give an insurance policy along with the seed so that we do not have to go to the court again and again. I would like to request the hon. Minister to inform us whether any steps are being taken to find a structural solution to this problem in the form of companies being required to provide insurance policies.

SHRI SHARAD PAWAR : Sir, in fact, that suggestion is not accepted. It is not practical. Sir, it was told to all the companies that they have to give details about the methodology, which farmers have to adopt, and, secondly, the States have made certain provisions for compensation. For example, take the case of Maharashtra, where the Investigation Committee set up by the Government, has come to a conclusion, and, ultimately, they have passed orders that such and such compensation has to be paid to the affected

farmers. It is alright that the particular company has gone in appeal to the High Court and the matter is *sub judice* but the Government has taken a decision, and, the Government has tried to protect the farmers' interests.

Similarly, Sir, there is a provision in the State of Madhya Pradesh also, the State Government has taken appropriate action through an agency. There also, a decision was taken by that agency that a particular amount should be paid to the affected farmers. So, our suggestion to all these nine States where this crop is grown is that they should make a provision that if something goes wrong, and, the farmers suffer, the company has to pay compensation.

श्री सत्यव्रत चतुर्वेदी : माननीय सभापति महोदय, कपास के किसानों को जो नुकसान और हानि हो रही है, उसके संदर्भ में यह प्रश्न उठाया गया है। यह नुकसान न केवल कंपनियों के द्वारा खराब बीज दिए जाने के कारण और मौसम के अचानक बदलने के कारण हो रहा है, बल्कि इसका एक बहुत बड़ा कारण और भी है। कृषि संबंधी जो हमारी संयुक्त संसदीय समिति है, मैं उसका सदस्य हूँ, हाल ही में यह समिति महाराष्ट्र के कुछ जिलों का दौरा करने गई। वहां नागपुर, यवतमाल, अकोला और अमरावती के किसानों से हमारी मुलाकात हुई, जहां बड़ी मात्रा में किसान बीटी कॉटन पैदा करते हैं। श्रीमन्, जो हमें जानकारी मिली, मैं उसको एक मिनट में बता कर अपना प्रश्न पूछ लूंगा। जानकारी यह है कि सारे किसानों का कहना था कि जब हम बीटी कॉटन नहीं उगाते थे, तब हमें बाजार में कपास की कीमत प्रति गांठ, कॉटन की गांठ बाद में बनाई जाती है, करीब-करीब सात हजार रुपए मिल जाती थी, लेकिन अब बीटी कॉटन उगाने के बाद, जब कि खर्च कम नहीं हुए हैं, बल्कि खर्च बढ़ गए हैं, बीटी कॉटन का बीज महंगा हो गया है, जिसको वे बचा नहीं सकते हैं, इसलिए हर बार उनको बीज खरीदना पड़ता है, इन सबके बावजूद भी बीटी कॉटन की फसल की प्रति गांठ की कीमत 7 हजार रुपए से घट कर 3000, 3100 या 3200 रुपए हो गई है। किसानों को होने वाले इस नुकसान के कारण उनके कर्जों की समस्या फिर बड़े रूप में खड़ी होने वाली है।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि जब कपास के उत्पादन की कीमत बढ़ी है, तब कपास की जो फसल है, उसकी वाजिब और सही कीमत किसानों को मिल सके, इसके लिए क्या उपाय किए जा रहे हैं? क्या सरकारी खरीद के माध्यम से उनको वाजिब कीमत, कम से कम सात हजार रुपए प्रति गांठ देने का कोई प्रयास किया जाएगा?

श्री शरद पवार : सर, यह कीमत स्पेशल कमेटी में तय होती है। **Agriculture commodities** की कीमत तय करने के लिए जो स्पेशल कमेटी है, वह इसके डिटेल् में जाकर, राज्य सरकार की सलाह लेकर, यूनिवर्सिटी की सलाह लेकर कोई एक **recommendation** पर पहुंचती है और वह जो कीमत सजेस्ट करती है, वह गांठ के हिसाब से नहीं होती है, बल्कि क्विंटल के हिसाब से होती है। क्विंटल के हिसाब से कीमत सजेस्ट होने के बाद भारत सरकार इसको स्वीकार करती है या नहीं करती है। स्वीकार करने के बाद, आज की नीति यह है कि अगर कीमत तीन हजार रुपए प्रति क्विंटल तय हो गई और बाजार में इसकी कीमत तीन हजार रुपए से ऊपर जा रही है, तो सरकार इसमें कोई हस्तक्षेप नहीं करती है। मार्केट इसको तय करती है कि ऊपर कीमत कहां तक जानी चाहिए। जैसे, पिछले साल इसकी कीमत 6 हजार, 7 हजार, 8 हजार रुपए तक भी गई थी, तब सरकार को खरीदने की कोई जरूरत नहीं आई थी और प्राइवेट सैक्टर ने ही उसको खरीदा। अगर मार्केट में इसकी कीमत मिनिमम् सपोर्ट प्राइस, यानी तीन हजार रुपए प्रति क्विंटल से नीचे जाती है, तब **Cotton Corporation of India** को हम सूचना देते हैं कि आप मार्केट में उतरे और खरीद शुरू करें। तब **Cotton Corporation of India** मार्केट में उतर कर वहां कपास खरीदने का काम करती है ताकि किसानों को नुकसान न हो।

आज जो कीमत दी गई है, उस कीमत और मार्केट की कीमत में आज भी अंतर है। कुछ जगहों से, जहां कोई **logistic** समस्या है, शिकायतें आती हैं। ऐसी बात नहीं है कि बिल्कुल शिकायत नहीं आती है, मगर **by**

and large CACP ने कीमत सजेस्ट की और भरत सरकार ने जो कीमत स्वीकार की है, चूंकि उसके ऊपर कुछ low position मार्केट है, इसलिए Cotton Corporation of India के ज्यादा खरीदने की परिस्थिति अभी नहीं आई है।

दूसरी बात यह है कि बीटी कॉटन के लिए किसी ने compulsion नहीं किया है। Ultimately, the farmer decides which seed he is supposed to buy. हमारे production के जो प्रोग्राम्स होते हैं, उनमें हम किसी से यह कभी नहीं कहते हैं कि आप यह बीज खरीदिए या इस कंपनी का बीज खरीदिए, मगर हम यह भी नजरअंदाज नहीं कर सकते हैं कि वर्ष 2002-03 में देश में 29 हजार हेक्टेयर में बीटी कॉटन की खेती हुई थी।

वर्ष 2011-12 में 111 लाख हेक्टेयर में बीटी-कॉटन की खेती की गयी और अब इस देश का 92 परसेंट कपास बीटी-कॉटन है। यह decision किसान लेता है कि उसमें उसका फायदा होगा या नुकसान होगा। यह किसान सोचता है और इस तरह से वह यहाँ तक पहुँचा है। वर्ष 2002-03 में इसका जो total production था, उसमें भी इस variety को लेने के बाद बहुत वृद्धि हुई है। इसके साथ-साथ, इस बारे में शिकायतें भी आती हैं। कभी-कभी जब seed के बारे में शिकायतें आती हैं, तो वहाँ सरकार की जिम्मेदारी होती है और हम Agriculture Department and State Governments की मदद लेकर वहाँ जाँच करते हैं और जहाँ compensation देने की परिस्थिति पैदा होती है, तो वहाँ भी हम किसानों के interests को safeguard करने पर ध्यान देते हैं।

श्री सत्यव्रत चतुर्वेदी : माननीय सभापति महोदय, ...(व्यवधान)...

श्री सभापति : नहीं, नहीं। आपका सवाल हो गया। No supplementaries on supplementaries ...(व्यवधान)... नहीं, नहीं प्लीज़। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : सर, मैंने जो मूल प्रश्न किया था, उसका जवाब नहीं आया है। ...(व्यवधान)...

श्री सभापति : आपको बहुत detailed जवाब मिला है।

श्री सत्यव्रत चतुर्वेदी : सर, मेरा मूल प्रश्न यह था कि किसानों को वाजिब कीमत उपलब्ध हो सके, क्या सरकार इसके लिए कोई कार्रवाई कर रही है या वह कोई नीति अथवा कोई योजना बना रही है? सर, उसका जवाब तो आया ही नहीं है। ...(व्यवधान)...

श्री सभापति : मंत्री जी ने आपको mechanism के बारे में जवाब दिया है।

श्री सत्यव्रत चतुर्वेदी : जहाँ तक इसका क्षेत्र बढ़ने की बात है, तो वह इस कारण है कि आज किसान बीटी-कॉटन बोने के लिए मजबूर हैं, क्योंकि देसी seed खत्म हो चुका है, अब वे क्या करें? ...(व्यवधान)...

श्री सभापति : आप प्लीज़ बैठ जाइए। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : वे बीटी-कॉटन उगाने के लिए मजबूर हैं। ...(व्यवधान)...

MR. CHAIRMAN : Let the next supplementary be asked. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU : Sir, is there any method or system with the Research Department of the Agriculture Ministry to decide about the fertility or productivity of the various cotton seeds and render proper advice to the farmers? The Minister has also agreed that frequent complaints are coming up about fertility and loss of yield. That being

the case, has the Government or the CSIR or any other organisation taken up this responsibility of deciding about the fertility or yield capacity of the seed and then render proper advice to the farmers because most of the farmers are not that much educated?

Secondly, whenever farmers go to the consumer courts, the company goes to higher courts. But, the farmers cannot go to higher courts. Will the Government give them a helping hand to take up appeals and fight cases in higher courts?

SHRI SHARAD PAWAR : Sir, as per the Seed Act and some other Act, there is a provision and there is a machinery under which Seed Inspectors are appointed by the various State Governments whose job is to assess the seed. There are about 40-41 companies which are producing these types of cotton seeds in the entire India. So, the Seed Inspectors are there. Firstly, it has to be certified; it has to be cleared by the certification agency. After getting clearance from the certification agency, it comes in the market. Still the Seed Inspector goes to the market, tries to get a random sample and tries to assess that. If something goes wrong there, we immediately take action. So, there is a machinery. Ultimately, what I was trying to tell is, if something goes wrong totally, one has to see the production. In 2004-05, the total number of bales which were produced in this country was 165 lakh bales and in 2011-12, from 164 lakh bales, we have gone to 340 lakh bales. So, we have reached up to here. This is a clear-cut indication that there is a high production, the farmer is getting better yield and that is the reason why, he is going there. Now, a question is raised: Are there any other varieties available? In fact, recently, I have taken a meeting of the experts in cotton and given direction to them that they should concentrate to provide alternatives available in the country. There are some good indigenous varieties which are resistant to certain diseases also. We have to see how we will be able to enhance the production and productivity. So, we have to see that. Suppose, tomorrow, something goes wrong in Bt cotton seed, what is available in the country?

All the cotton growers have to face a serious situation. In such a situation there has to be alternative route. There has to be alternative seed. That is why a clear mandate has been to all research organizations that they should work in that direction. We have seen some promising seeds.

Construction of mobile towers in Goa

*243. SHRI SHANTARAM NAIK : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of mobile towers constructed by BSNL in the State of Goa, till date;
- (b) the number of towers, if any, whose operations/functioning have been discontinued;